

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 22363 of 2015

(Arising out of Order-in-Appeal No.TVM-EXCUS-000-APP-159-15-16 dated 31.08.2015 passed by the Commissioner of Central Excise and Service Tax (Appeals-III), Cochin.)

**M/s. Rotana Inss Pvt. Ltd.
(Hotel Raj Residency)**
Kalluvathukkal,
Kollam – 691 578.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise**
C.R. Building, I.S. Press Road,
Cochin – 682 018.

Respondent(s)

WITH

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APPEARANCE:

None for the Appellant.

Shri Rajashekar B.N.N, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 21844 - 21845 /2025

DATE OF HEARING: 20.11.2025

DATE OF DECISION: 20.11.2025

PER : P.A. AUGUSTIAN

None present for the appellant. The matter had been listed on various occasions on 22.07.2025, 04.11.2025 and today 20.11.2025. On all these dates, none appeared nor any request for adjournment. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**

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